Notefication No.-E-way bill-R.F.I.D./sachaldal/2018-19//commercial tax.

office of the commissioner, commercial tax

Uttar Pradesh.
(Sachal dal Anubhag)

Lucknow Dated 7 September, 2018.

Notification

In persuance of powers given by sub rule (4) of rule 138A of Uttar Pradesh Goods and Services Tax Rules, 2017 I, Commissioner State Tax U.P., hereby direct that such transporters, who transport such goods for which, information relating to the said goods as specified in FORM GST EWB 01 is required to be furnished electronically on the common portal, before transportation of such goods in the territory of Uttar Pradesh, shall obtain a R.F.I.D. Tag and get the said R.F.I.D. Tag embedded on wind screen of the conveyance carring such goods and get it mapped to the E-way bill system.

This Notification shall come into force with effect from 01 November, 2018.

(Kamini Chauhan Ratan)

Commissioner, State Tax

Commercial Tax Department, U.P.